S. MURTHY): (a) Yes. The plots to be allotted will be those under the Middle Income Group Scheme and will be of a size not exceeding 200 square yards each.

(b) and (c). Plots are proposed to be allotted at predetermined rates by the Delhi Development Authority to those having an annual income of up to Rs. 15,000/- who fulfil, amongst others the conditions that they do not own any land or house in Delhi and that they will build a house within 2 years of the possession of the land and will vacate Government accommodation allotted to them. It is the provisional view that a quota of plots in each scheme developed by the D.D.A. should be reserved for the Members of Parliament. This reservation will be available so long as new schemes are under deve-Government believe that the proposal may held to augment the stock of housing available in Delhi and reduce the pressure on Government accommodation.

The full details of the proposal are expected to be finalised shortly.

Turnover Tax on Textile Trade

- 199. SHRI MUHAMMAD SHERIFF: Will the Minister of FINANCE be pleased to state:
- (a) whether the Rajasthan Textile Mills Association had opposed the turnover tax on the textile trade; and
- (b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) No such representation has been received in the Ministry of Finance.

(b) Does not arise.

Protest Day on Ist July, 1969

200. SHRI MUHAMMAD SHERIFF:
Will the Minister of HEALTH AND
FAMILY PLANNING AND WORKS,
HOUSING AND URBAN DEVELOPMENT
be pleased to state:

(a) whether Doctors, physicians and Surgeons from all over the country marched

in a silent procession to Nirman Bhavan on the 1st July, 1969 protesting against the deteriorating health conditions in the country and the Government's careless attitude towards the health of the people; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING: AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). The Indian Medical Association came in a deputation and presented a memorandum to the Health Minister on 1-7-1969. The memorandum is largely a plea for safeguarding the interests of the medical profession and for higher remuneration from various sources. memorandum does not say anything about the alleged deteriorating health conditions in the country or the Government's allegedly careless attitude. The Association have suggested that they should be associated more closely in the shaping of policy, planning and administration of health services in the coun-These questions are under examination.

12.07 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Communal Riots in Gujarat

MR. SPEAKER: Now Shri Madhu Limaye.

SHRI P.K. DEO (Kalahandi): Before you go to the next item, I rise on a point of order...

SHRI RANGA (Srikakulam): If they have got any political self-respect, then they should agree to answer that question.

SHRI P. K. DEO: I rise on a point of order. I would like to draw your attention to rule 199 which categorically says this. There is a mandatory provision there that if any Minister resigns from the Council of Ministers, he owes a statement to this House as well as to the country.

MR. SPEAKER: If any Minister comes forward to make a statement, then I can consider,

SHRI P. K. DEO: I am referring to rule 199. Four Cabinet Ministers have resigned. We would like to hear from them about their resignation because no light has been thrown on it so far.

MR. SPEAKER: We shall take up the calling-attention-notice by Shri Madhu Limaye.

SHRI H. N. MUKERJEE (Calcutta North East): Before this notice is answered, I would submit that I had already written to you for permission to suggest that this subject being of such an importance, it ought to be discussed by the House thoroughly by way of a motion and from that point of view, I would merely suggest to you that you may let us have whatever facilities are needed for that purpose.

MR. SPEAKER: Let Government make a statement, and I think we shall find some time to discuss it later on. But it depends on the business before the House.

SHRI S. M. BANERJEE (Kanpur): I had also tabled an adjournment motion to this effect, and I would suggest that our adjournment motion should take precedence.

श्री मधु लिमये (मुंगेर): पहले ध्यान आकर्षण आए, बाद में जो करना हो वह करिएगा नो कांफिडेंस भी उस पर दे सकते हैं, मुक्ते कोई एतराज नहीं है।

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode): Sir, the House must have a discussion on the communal situation in the country, which is deteriorating.

MR. SPEAKER: After my observations, he should now resume his seat. I have allowed Shri Madhu Limaye to raise his calling-attention-notice. Shri S. M. Banerjee's name has been clubbed together in the notice. So, what is the sense in getting up now?

भी मधु लिमये: मैं पढ़ने के लिए खड़ा हो रहा हं।

अध्यक्ष महोदय: मैं उनको बोल रहा हूँ, आपको नहीं। SHRI S. M. BANERJEE: I am sorry that in the confusion everybody is misunderstood. What I said was that I had also tabled an adjournment motion on that. That is all that I have said. What is your decision on that?

MR. SPEAKER: That will be seen when the adjournment motion comes. Why should he interrupt on the previous item? Now, we are having the calling-attentionnotice.

SHRI P. K. DEO: We had also tabled an adjournment motion on the death of Shri Pheruman,

श्री मधु लिमये : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह कार्य मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूँ कि वह इस के बारे में एक वक्तव्य दें :

> ''अहमदाबाद और गुजरात के अन्यभागों में बड़े पैमाने पर हुए साम्प्रदायिक दंगे।''

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, I place on the Table of the House a detailed statement on the subject based on reports received from time to time from the Government of Gujarat, [Placed in Library. See. No. LT—1954/69].

I may be permitted, however, to express our sense of horror at the recent communal violence in Gujarat, which has given a serious setback to the growth of communal harmony and goodwill as the basis of our secular democracy. [Shri M. L. Sondhi: He should resign].

It is heartening to note that all political parties in the country have recognised the threat posed by the communal problem to the very basis of our secular democracy and have felt that the effective weapon for fighting communal conflict and disintegration is joint mass campaign and education by all political parties in favour of communal amity and harmony. I am sure that the programme evolved by the all-party conference in New Delhi on

November 4, 1969 to undertake such a mass campaign will go a long way in strengthening the forces of goodwill and harmony in this country.

SHRI MADHU LIMAYE: rose-

MR. SPEAKER: If members want a debate on this matter, then I would request that they save this time.

SHRI MADHU LIMAYE: No, no. That is afterwards.

MR. SPEAKER: All right.

SHRI VASUDEVAN NAIR (Pearmade): That does not mean that a debate is shut out.

श्री मधु लिमये : अध्यक्ष महोदय, इन्होंने कहा है कि गुजरात सरकार से इन को जो जानकारी प्राप्त हुई है, उसी के ऊपर वह बोल रहे हैं। क्या मैंने ठीक सूना है ? क्या केन्द्रीय सरकार के पास जानकारी प्राप्त करने के लिये अपनी कोई मशीनरी नहीं है ? केन्द्रीय जांच व्यरो है, पचासों किस्म के इनके पास द्रिधयार हैं. इन का गवर्नर भी वहां पर है, क्या इन के जरिये इन्होंने जानकारी प्राप्त करने की कोई कोशिश नहीं की ? मैं आज बहत गम्भीरतापूर्वक कहना चाहता हूं कि 1947 के बाद जिस तरह का दंगा-फिसाद अहमदाबाद और गुजरात में हुआ, हिन्दुस्तान के किसी भी इलाके में नहीं हआ, हालांकि 22 साल तक दंगा-फिसाद होते रहे। मेरी जानकारी के अनसार कम से कम चार-पांच हजार इन्सान मारे गये हैं, मासूम लोगों की हत्यायें हुई हैं। अध्यक्ष महोदय, मेरे एक-एक प्रक्त का उत्तर गृह मंत्री जी सफाई के साथ दें.....(ध्यवधान).....आप चाहे जो कहें, अगर मुक्त से सहमत नहीं हैं तो अपनी बात रख सकते हैं, लेकिन मुफ्ते न टोकिये।

अध्यक्ष महोदय, मैं इनसे यह सवाल पूछना चाहता हूँ कि क्या इन को केन्द्रीय आंच व्यरो हो या गुजरात सरकार हो, इस बात की जान-कारी प्राप्त हुई थी कि एक असें से अहमदाबाद और गुजरात में संगठित ढंग से दंगे-फिसाद होने वाले हैं? क्या इस के बारे में इन के पास कोई जानकारी आई थी? क्योंकि मुफे पता चला है कि 12 सितम्बर को अहमदाबाद में 22 लोगों ने और पालनपुर में 9 लोगों ने रायट-इन्शोरेंस लिया था। रायट-इंशोरेंस लेना कोई मामूली काम नहीं है। जब अन्देशा होता है, सन्देह होता है कि दंगा-फिसाद होने वाला है, तब ही लोग इस तरह का इंशोरेंस लेने का काम करेंगे। इस तरह की बात पहले से चली थी। मैं जानना चाहता हूं कि गुजरात सरकार और केन्द्र सरकार इस के बारे में क्या कर रही थी?

क्या यह बात सही नहीं है कि श्रीमती इन्दिरा गांधी कांग्रेस के अन्तर्गत जो संघर्ष चल रहा है. उसमें आ शाकरती थीं कि हित-भाई देसाई अपनी गृही को बचाने के लिये हो सकता है कि उन के साथ जायेंगे, इस लिए पश्चिमी बंगाल की सरकार को तो आपने बर-खास्त कर दिया, लेकिन गुजरात में जब बडे पैमाने पर कानून टूटा, अल्पसंख्यकों और दूसरे नागरिकों की हत्यायें हो रही थी, गुण्डागर्दी हो रही थी, आग़जनी चल रही थी, तो क्या वजह है कि संविधान के तेहत, जब कि आपका यह परम कर्तव्य था कि हर एक नागरिक के वित्त और जान की हिफाजत करें, इस कर्त्तव्य को आपने नहीं निभाया । अध्यक्ष महोदय, जिस तरह से गुजरात सरकार निकम्मी है, उसी तरह से नागरिकों की जान की रक्षा करने में यह केन्द्रीय सरकार भी निकम्मी और असफल रही है। पश्चिमी बंगाल की सरकार को आपने बरखास्त किया, लेकिन गुजरात सरकार को आपने इस लिये बरखास्त नहीं किया. क्योंकि कांग्रेस के आन्तरिक संघर्ष में हितुभाई देसाई को आप अपने साथ रखना चाहती थीं । जिस तरह मुखाडिया को ब्लैक-मेल कर के आपने अपने साथ लिया. उसी तरह से आपने यहां भी प्रयत्न किया।

दूसरा सवाल यह है कि क्या यह बात

(श्री मधु लिमये)

सही नहीं है कि दंगा-फिसाद शुरू होने के बाद तकरीबन 10 दिन तक गुजरात सरकार के मंत्री सचिवालय तक नहीं गये। 10 दिन तक में मंत्री-मंडल की बैठकें करते रहे ? मुक्ते यह भी पता चला है कि फौज मंगवाने में देरी हुई और मंगवाने के बाद तीन दिन तक केन्द्रीय सरकार ने फौजें भेजने में देरी की...(व्यवधान) ...मैं तो दोनों को खत्म करना चाहता हूं। गुजरात सरकार भी गन्दी है और ये भी गन्दे हैं। उधर फौजें मंगवाने में देरी हई, इधर फीजें भेजने में देरी हुई. फीजों का इस्तेमाल करने में देरी हई। जब हमारे दल के जनरल सैकटरी जार्ज फरनान्डीज, अहमदाबाद पहुँचे, राज्यपाल से मिले, राज्यपाल से उन्होंने कहा-आप इस बड़ी कोठी में बैठे हुए हैं, आप कोठी-वादी हैं या गांधीवादी हैं, जरा बाहर निकलिये। तब पहली बार राज्यपाल जार्ज फरनान्डीज के साथ बाहर निकले --शान्ति और अमन स्थापित करने के लिए। मुक्ते यह भी पता चला है कि राज्यपाल की इन गतिविधियों पर चादर डालने के लिये, उन को दबाने के लिये गूजरात सरकार ने समाचार-पत्रों को यह हिदायत दी कि इन की गतिविधियों के बारे में कोई बात प्रकाशित न की जाय । 18 तारीख को जब जगदीश मन्दिर की घटना हई, तो क्या सरकार का फर्ज नहीं था कि जो गुण्डा तत्व है, चाहे किसी भी मजहब का क्यों न हो, उन को तत्काल गिरफ्तार करना चाहिये था। लेकिन जब एक गुण्डा-जिसका नाम टेंगा है, यह ब्रह्म कूमार भट्ट के वोट इकटठे करने का काम करता है-गिरफ्तार किया गया तो उस इलाके में हड़ताल मनवाई गई मंत्रियों के द्वारा। गुण्डे की गिर-फ्तारी पर हड़ताल मनवाई जाती है और उसके पीछे मंत्री लोग हैं।

मुक्ते यह भी पता चला है कि बादशाह खान जब अहमदाबाद पहुँचे तो जानबुभ कर जो शरणार्थी लोग थे...मैं मंत्री महोदय का घ्यान खास तौर से इस बात की ओर दिलाना चाहता है.. बादशाह खान के पहुँचने के पहले ही शरणार्थी कैम्पों को विघटित कर दिया गया, लोगों को वहां से भेज दिया गया, इतना ही नहीं गुजरात सरकार ने कहा कि अगर आप अपने अपने इलाकों में चले जायेंगे तो फी टिकट दिया जायगा। मेरी समक्त में नहीं आता है-इधर मुसलमानों को खुश करने के लिये, उन का वोट हडपने के लिए आप स्वात में जाने का शर्मनाक काम करते हैं और उधर जब हमारे देश के अल्पसंख्यकों और निष्पात नागरिकों का कत्ल होता है तो उस से आप उन को बचा नहीं पाते हैं। मंह दिखाने के लिए आप के पास क्या रह गया है। धमं-निरपेक्षता हमारी विदेशी नीति में होनी चाहिये---मैं इस बात को मानता हं, लेकिन आन्तरिक नीति में भी होनी चाहिए, केन्द्र सरकार इन प्रश्नों का साफ़ तौर से उत्तर दे।

in Gujarat (C.A.)

अन्त में यह पूछना चाहंगा - जांच कमेटी बैठी है, लेकिन केन्द्र सरकार ने क्यों नहीं बैठाई। गुजरात के दो जजेज की क्यों लिया गया ? मैं मांग करता हं कि इस कमेटी को बरखास्त किया जाय और सुप्रीम कोर्टका एक जज और बाहर के दूसरे दो जज इस जांच कमेटी में बैठें और उस का जो निर्णय आयेगा, वह हम लोगों के सामने आये और उसके ऊपर कार्यवाही की जाय ।

अन्त में मैं यह कहना चाहता है कि नाग-रिकों की जानों की रक्षा करने के लिये. दंगे-फिसाद को रोकने के लिए गृह मंत्री जी नेशनल इन्टीग्रेशन का स्वांग और नाटक बन्द कर दें और राज्य सरकारों को निर्देश दें कि यह काम कैसे किया जाय। और जो राज्य सरकारें इस तरह से कार्य न करें, उनको संविधान के अनू-सार रहने का कोई अधिकार नहीं है। इस प्रकार के दंगा फिसाद को रोकने से ज्यादा महत्वपूर्ण सवाल और कोई दूसरा हो नहीं सकता है।

अध्यक्ष महोदय: आपने इसकी बना दिया है। आपको सीधी तरह से प्रक्न करना चाहिए था।

I am not going to allow it in the form of debate now...(Interruptions). Only those Members whose names appear on the motion can put a question.

SHRI Y. B. CHAVAN: As for debate, the Government will be willing to have a full debate on this question. We do not want to avoid any debate, not only on riots in Ahmedabad but also on the general communal situation in the country as a whole ... (Interruptions). I hoped that the Member would ask some specific questions but he had mixed many questions with his general observations.

श्री मधु लिमये : आप उन आब्जर्वेशन्स को छोड दीजिए। आपने अफसोस प्रकट किया. मैंने भी अपनी भावनाओं को रखा।

SHRI Y. B. CHAVAN: The question was: why was the statement based on the report of the Gujarat Government? That is exactly what has to be done. information on what happens in a State, we have to depend upon the reports of the State Government concerned: though we may have our own sources of information. that cannot be used as a basis for a statement in parliament.

Secondly, the hon. Member said that 4,000 or 5,000 persons had been killed. According to my information, it is not true, The specific figure that was reported by the Guiarat Government had been mentioned in the statement that I laid on the Table of the House.

श्वी मधु लिमये: आपकी जानकारी क्या **충** ?

श्री यशवन्तराव चन्हाण : स्टेट गवर्नमेंट की जो रिपोर्ट है वही मेरी जानकारी है।

थी जार्ज फरनेन्डीज (बम्बई दक्षिण) : आपने उस समय इनकार किया था, आपने कहा था कि वे आंकड़े गलत हैं। ... (व्यवधान)... आपने उस समय कहा था कि राज्य सरकार के जो आंकड़े हैं वे गलत हैं। इसलिए आप सही बात कहिए। आप वहां पर दो दिन रहे हैं. आप सभी बातें जानते हैं।...(ध्यवधान)...

अध्यक्ष महोदय: आप तो इस सदन के बहत अच्छे मेम्बर हैं।

श्री मनुभाई पटेल (इभोई): श्री मध् लिमये और श्री जार्ज करनेंडीज इसका राज-नीतिक फायदा उठाना चाहते हैं---यह बात ठीक नहीं है। मन्त्री महोदय जी जानकारी दें उसको उन्हें स्वीकार करना चाहिए।...(ब्यव-घान) . . .

MR. SPEAKER: I did not allow him and he should not speak without my permission

SHRI Y. B. CHAVAN: The other point was this .. (Interruptions).

SHRI M. L. SONDHI (New Delhi): Why should he pass the buck to the other person? Are there two standards?... (Interruptions).

MR. SPEAKER: I have so far not discovered any methods of control.

SHRI Y. B. CHAVAN: The hon. Member Mr. Limaye referred to certain situations prevailing before the riots in Ahmedabad city. The Government of India had no information or intimation that the riots would take place on the day or in the way they took place. We have information. What had nο was quite different. Shri Goerge Fernandes was trying to remind me of what I had stated in the Consultative Committee of Members of Parliament. There, I had stated that earlier in 1969, looking to the trends of happening in Gujarat, the Home Secretary had written to the Gujarat Government about the possibility of a rising tension in Gujarat and drawn their attention to this matter. This is what I stated then.

SHRI GOERGE FERNANDES: What about the figures of the number of people who died?

SHRIY. B. CHAVAN: No; I have not said.

श्री जार्ज फरनेण्डीच : अहमदाबाद से लौटने के बाद दिल्ली का जो आपका बयान है (श्री जार्ज फरनेन्डीज) और अहमदाबाद में पत्रकारों को जो आपके उत्तर हैं, जरा उनको आप याद कीजिए।

SHRI Y. B. CHAVAN: I remember whatever I had said and I also stand by that statement

श्री जार्ज फरनेन्डीज: और वह यह है कि गुजरात सरकार जो कहती है उससे ज्यादा लोग मरे हैं। यह आपका स्टेटमेंट है।

SHRI Y. B. CHAVAN: I had said that about 400 people were reported dead by the Gujarat Government, and at that time I said it is quite possible that this number may be added to. This is what I had stated. I said that this is the information that I have got on the basis of the report from Gujarat Government. I cannot say anything else.

The hon. Member mentioned about certain riot insurance in the Ahmedabad City. Personally I have no information.

श्री मधु लिमये: क्या केन्द्रीय जांच ब्यूरो को पता चला? आपके कर्मचारियों, आपकी मशीनरी को पता चला?

SHRI Y. B. CHAVAN: No information was received by me even through... (Interruption).

भी मधु लिमये: इनके केन्द्रीय जांच व्यूरो को पता ही नहीं है।

SHRI Y. B. CHAVAN: Merely having riot insurance does not indicate prior knowledge of any communal riot. For example riot insurance may possibly be taken by some, because, at the present moment, the political situation is so tense and some parties also try to organise bandhs etc. That also may prompt some people to take out riot insurance. It has nothing to do with this. Riot insurance does not necessarily indicate communal riot (Interruptions).

SHRI BADRUDDUJA (Murshidabad): I would ask the Home Minister, what is the report of the Gujarat Governor? (Interruption).

SHRI Y. B. CHAVAN: As far as the army is concerned, I am sure that the army was alerted on the very first day, that is, on the 20th.

SHRI M. L. SONDHI: BSF and CRP?

SHRI Y. B. CHAVAN: The BSF and the CRP were actually in position on the 21st morning. They were asked for, and they were alerted; they were shifted from Jodhpur and some other places. The BSF and CRP were in position on the 21st.

As far as the army is concerned, they were alerted on the 20th. It naturally took sometime to reach. (Interruption).

श्रीमधुलिमये: रायट तो 18 को शुरू हुआ।

श्री यशवन्तराव चव्हाण : 19 की रात को शुरू हुआ ।

Personally I remember that I discussed in Poona with the army Commander the question of sending troops immediately. Now, the alert was one thing and actual positioning of the army was a different thing. At a later stage the army took the entire position in its own control.

As far as the refugees are concerned, I know that there are some complaints about the refugees. A large number of refugees were camping in different areas, and I had visited them. I know it was such a big problem. It was rather an unmanageable situation because at one place I found more than 15,000 people camping in one police stadium. It is likely, in course of time, there were reports that some people were sent to their homes by giving certain railway fares, etc. (Interruption).

SHRI EBRAHIM SULAIMAN SAIT: Their houses were burnt down; and they had no homes at all. Where could have they gone?

SHRI Y. B. CHAVAN: I am stating the facts as given by the Gujarat Government. (Interruption) I entirely agree that in such circumstances, Government has to do its utmost to give due protection to the

minorities and look after their releif and rehabilitation work. I have no doubt about it. But my information is that the Gujarat Government is even now doing it and the information that they have supplied to me, what steps they took about relief and rehabilitation work etc., has also been included in the statement.

श्री मधु लिमये : इनक्वायरी कमेटी के बारे में मैंने पूछा था।

SHRI Y. B. CHAVAN: Mr. Limay mentioned about the enquiry. I forgot to answer that point. (Interruptions).

SHRIMATI JAYABEN SHAH (Amreli):

MR SPEAKER: The hon, lady member is rising every time. Let me hear her,

SHRI BADRUDDUJA: On a point of order, Sir. The home Minister has misled the House by shielding the real facts.

I wanted to know the actual state of things.....

MR. SPEAKER: The hon, member may kindly resume his seat. I have called the lady member...(Interruptions).

SHRI BADRUDDUJA: I wanted to have the report of the Gujarat Governor and the objective assessment by the CIB. Your Government is sitting tight over it. Why not dismiss this Gujarat Administration which has been discredited and condemned before the bar of public opinion? (Interruptions).

श्रीमती जयाबेन शाह: मैं यह पूछना चाहती हं...

अध्यक्ष महोदय: माननीय सदस्य का नाम इसमें नहीं है।

SHRI C. C. DESAI (Sabarkantha): I want to ask a simple question of the Prime Minister, whether she realises that it is universally understood throughout the country, that because of these communal riots, the Gujarat Government has failed to Maintain law and order and protect the lives and properties of the citizens of Gujarat? In view of this universal judgment, will the Prime Minister advise the Chief Minister of Gujarat to own up responsibility, because rightly or

wrongly directly or indirectly he is responsible for the state of affairs and that the best democratic tradition requires that a Chief Minister under whose administration or regime such things have happened should resign and make room for another Chief Minister belonging to the same party?

Secondly, may I know whether it is true that the Prime Minlster sent a delegation from here to spy on the Gujrat Government and she sent her Deputy Minister or somebody from the Law Ministry with the specific mission to spy on the Chief Ministrand on the Gujarat Government? If it is true, is this correct and proper for the Central Government to do?

SHRI Y. B. CHAVAN: The hon. member has certainly the right to advise anybody, but this Government has no intention of advising any Government to resign or not to resign. Certainly the situation in Ahmedabad was unprecedented and bad in its whole character. There was to a certain extent failure of law and order, but the entire matter is the subject-matter of enquiry. After the report of the Enquiry Commission is received, I have no doubt that the Gujarat Government itself will certainly like to accept its recommendations.

As far as the other Question is concerned there is no question of the Government of India sending any Minister, Duputy Minister or others to spy on anybody.

SHRI C. C. DESAI: Three Members of Parliament, the so-called Young Turks, were sent there.

SHRI Y. B. CHAVAN: No, not at all. Members of Parliament are free to go any where they like(Interruptions)

भीमती जयावेन शाह: अध्यक्ष महोदय, मैं यह कहना चाहती हुं.....

अध्यक्ष महोबय : माननीय सदस्या बैठ जायं। कौलिंग अटैशन मोशन जिन मेम्बर साह बान ने दी है प्रोसीज्योर के मुताबिक उनको ही बुलाया जा रहा है और इस तरह से वह बीच में दखल क्यों दे रही हैं? यह एक अहम मामला है और अगर माननीय सदस्य जकरन महमूस करें तो इसके बाद इस पर डिबंट रक्ला जा सकता है। लेकिन कौलिंग अटैशन मोशन के [अध्यक्ष महोदय]

ऊपर केवल उन्हीं मैम्बर साहबान को सवाल पूछने दिया जाता है जिनके कि नाम उसमें होते हैं। जब माननीय सदस्य को प्रोमीज्योर का पता है तब वह क्यों इस तरह से बीच में बोलना चाह रही हैं?

श्रीमती जयाबेन शाह: मेरा सबिमिशन है कि कोई भी प्वाएंट औफ आर्डर मूव कर सकता है।

श्री अब्दुल गनी डार (गुड़गांव) : औत ए प्वाएंट औफ आडंर । मैं होम मिनिस्टर साहब से पूछना चाहता हूं कि उन्होंने ऐसी निकम्मी सरकार को जिसमें यह सब हुआ उसको उन्होंने डिस्मिस क्यों नहीं किया ?

इस सरकार के जमाने में पिछले तीन साल में देश में 136 से लेकर 319 फिर सन 68 में 331 कम्युनल राएट्स हुए हैं तो यह होम-मिनिस्टर साहब और प्राइमिनिस्टर साहब रिजाइन क्यों नहीं करते ?

[شری عبدالننی ڈار دکوگانوں) آن اے پوائنگ آف آرڈر میں ہوم نمشر صاحب یہ چینا جاہتا ہوں کر انہوں نے البی بحق سرکار کرجی ہیں یہ سب ہوا اس کو انہوں نے ڈلیمس کیوں نہیں کیا ۔ اس سرکار کے زمانے میں پچھلے بین سال میں دلیش میں ۲ ساسے لیکر ۲۱۹ بھر میں پچھلے بین سال میں دلیش میں ۲ ساسے لیکر ۲۱۹ بھر میں مشر صاحب لا۔ بائم نمشر صاحب بیزائن کیوں نہیں ہوم خشر صاحب لا۔ بائم نمشر صاحب بیزائن کیوں نہیں

श्रीमती जयावेन शाह : मैं यह जानना चाहती हूं कि जबकि वहां एक कमिशन आफ़ इनन्वायरी बैठा हुआ है तो ऐसे करसरी मैनर में यहां पालियामेंट में उसकी चर्चा करने का अधिकार है या नहीं?

MR. SPEAKER: When a member has given notice of a Calling Attention he is entitled to ask for clarifications arising out of the replies.

श्री सीताराम केसरी (कटिहार): अध्यक्ष महोदय, यह सत्य है कि गूजरात में जो दूखद घटनाएं हुई और साम्प्रदायिक झगडों के दौरान अल्पसंख्यकों की जो हत्याएं हुई वह केवल गुजरात के लिए ही नहीं अपित सारे देश के लिए. प्रजातंत्र के लिए और सभी लोग जो यहां उपस्थित हैं उनके लिए शर्म की बात है। गांधी जीकी जन्मभूमि में यह दूखद कांड हए वह वाक़ ईबड़े दूख व लज्जा की बात है। यह चीज़ और भी दखद हो जाती है कि यह ऐसे समय हए जबकि हम गांधी शताब्दी समारोह मना रहे हैं और गांधी शताब्दी समारोह के साल में अल्प-संख्यकों के साथ यह जो अन्याय हुआ वह एक अत्यन्त दुखद व शर्मनाक चीज है। मैं सरकार से यह जानना चाहंगा कि विशेष कर उन्होंने अपने वक्तव्य में यह कहा कि दंगे होने के कत्ल शायद 1969 के मार्च में ही उन्होंने सभी स्थानीय प्रदेशीय सरकारों को इस बात की चेतावनी दी थी कि साम्प्रदायिक भावनाओं के कारण दंगे हो सकते हैं इसलिए आप हर तरीक़े की ऐहतियाती कार्यवाही कीजिये। मैं जानना चाहता हं कि क्या उन्होंने गुजरात सरकार को इस तरीके की चेतावनी दी थी और अगर दी थी तो गुजरात सरकार ने किसी तरह का प्रीकाशन लिया या नहीं जिससे कि इस तरह के भयंकर साम्प्र-दायिक दंगे रुक सकते ?

दूसरी बात यह है कि क्या श्री जयप्रकाश नारायण ने 29 सितम्बर को अहमदाबाद में अपने एक भाषण के सिलिसिले में यह कहा है कि श्री मधीक ने गांधी जी को इस बात के लिए केडिट देने से इंकार किया कि उन्होंने देश को आजादी नहीं दी और इस बजह से वहां वह गड़बड़ी पैदा हुई और दुखद घटनाएं घटी? मंत्री महोदय से मैं इन दोनों प्रश्नों के उत्तर चाहता है।

SHRI Y. B. CHAVAN: In my reply I have mentianed that the Government of India had brought to the notice of the Gujarat Government certain trends that were developing in Gujarat at that time. That was all that was done. We received no reply to that communication.

As far as what Jaya Prakash has said in Ahmedabad is concerned, personally I have not seen the detailed report of it so, I cannot answer.

SHRI BAL RAJ MADHOK Delhi): On a point of personal explanation. He has just now referred to what Shri Jaya Prakash Narayan has said about me. to Ahmedabad on the 14th September in connection with the Public Undertaking Committee of Parliament.....(Interruption). There I made a speech, which was a memorial lecture organised by the Rifle Association. Ahmedabad under Captain Modak Memorial Lectures Service... (Interruption) and the subject was "Pakistani Threat". In the course of the speech I mentioned what the British Prime Minister had said at the time of the passing of the Indian Independence Act. namely, that in the matter of freedom of India it was the revolt in the Army, the Navy and the police which was one factor which had effected the most and because of which they decided to withdraw from this country. I said that if there was one man whose contribution to India's freedom was the greatest, it was Subhas Chandra Bose. It is my opinion...(Interruption) and I stand by it. He was a great man who must be given the greatest credit for India's Independence. I stand by it ... (Interruption).

SHRI K. LAKKAPPA (Tumkur): What right has he got to discredit Mahatma Gandhi? That is the only inference we can draw from the speech that he made........ (Interruption).

श्री स० मो० बनर्जी (कानपुर): अध्यक्ष महोदय, हम गुजरात के रायट्स के बारे में मंत्री जी से जो कुछ जानने की आशा करते थे वह स्टेटमैंट में हमें नजर नहीं आया। उन्होंने गुज-रात सरकार की रिपोर्ट को ही, जिसके हाथ अक्लियत के खून से रंगे हुए हैं, सदन में रक्खा है।

एक माननीय सबस्य : अवसरियत के लोगों का करल हुआ है। (स्यवधान)

श्री स॰ मो० वनर्जी: जरूर हुआ होगा। मैं कहना चाहता हूं कि अभी मैंने शुरू ही किया चाकि श्री देवगुण ने टोक दिया। इससे मालूम होता है कि चोर की दाड़ी में तिनका। एक माननीय सदस्य : यह कत्ल करने वालों को मालूम है।

श्री स॰ मो॰ बनर्जी: जो एम पीज यहां से गये थे उनमें सभी पोलिटिकल पार्टीज के मेम्बर थे। उन्होंने भी एक रिपोर्ट गृह मंत्री और प्रधान मंत्री को दी है। उससे साफ जाहिर था कि जो कुछ भी सूचना यहां से दी गई थी, जो कि इंटेलिजैंस सोसॅज से मालूम हुआ था कि गुजरात में फिर्केवाराना दंगे होने वाले हैं, उसको गुजरात सरकार में कोई अहमियत नहीं दी गई। इससे यह हुआ कि तकरीबन तीन-चार हजार मदाँ, औरतों और बच्चों का करल हुआ।

SHRI BAL RAJ MADHOK: May I know if they want to provoke other riots in the country? If they want to do this, we will also reply to them. They want to create riots in the country. These are the people who are behind the riots... (Interruption) This is not the way of behaving.

MR. SPEAKER: I am very sorry, the hon. Member goes on speaking without the permission of the Chair. Many things might not be so his liking, but that does not mean that he should flout the procedure. (Interruptions).

श्री स॰ मो॰ बनर्जी: जो कुछ उनकी तरफ से कहा गया है वह हमने सुना है। श्री मधोक साहब चाहे कुछ कहें...

अध्यक्ष महोदय: मधोक साहब को छोड़िये।

श्री स॰ मो॰ बनर्जी: मुफे अफसोस है। मैंने टोका नहीं...

अध्यक्ष महोदय : अगर श्री बनर्जी और श्री मधोक में ही बातें होनी हैं तो फिर मेरी क्या जरूरत है ?

श्री स० मो० बनर्जी: वहां पर तीन-चार हजार लोगों का खून हुआ है, और आज हानत यह है, यह मेरी बात नहीं है, जिनको हम लोग महबूब और हरदिल अजीज रहनुमा कहते हैं, बादशाह खान, उन्होंने कहा है। अभी उनको नेहरूअबाढं दिया गया, उस बक्त उन्होंने कहा...

SHRI M. L. SONDHI: I would request you to call Mr. Badshah Khan here. Let him address all of us. We want Mr. Badshah Khan to be heard. Let the Prime Minister call him on any day. Let him speak... (Interruptions)

Communal Riots

MR. SPEAKER: Mr. Bancriee may ask a direct question without entangling himself into other things...(Interruptions)

श्री स० मो० बनर्जी: बादशाह खान ने कहा है, जब अभी उनको नेहरू अवार्ड दिया गया तब वह भाषण देने लगे।

Mr. Badshah Khan said that a Gujarat Muslim girl told him recently that Muslims were being asked...(Interruption)

SHRI M, L. SONDHI: I object, Let us hear Mr. Badshah Khan ... (Interruptions) These people prevented him from coming here...(Interruptions)

MR. SPEAKER: The House is helpless, He is holding the whole House to ransom.

SHRI M. L. SONDHI: Mr. Badshah Khan must be invited to this House. He is here in Delhi...(Interruptions)

MR. SPEAKER: The Houe should control this gentleman. I do not want to call the Marshal, but if he forces, I will have to...(Interruptions)

SHRI J. B. KRIPALANI (Guna): I have only one word to say...

MR, SPEAKER: Let Mr. Banerjee, ask the question. I will listen to you afterwards.

SHRI J. B. KRIPALANI: May I submit that it is dangerous to give figures here as to how many were killed. If we want Hindu-Muslim unity, it is dangerous to give figures until they are investigated by a tribunal; otherwise, there will be more bitterness between Hindus and Muslims than what is there already.

MR. SPEAKER: Mr. Banerjee may now finish in one minute, Most of his time has been taken away by Mr. Sondhi,

श्री स॰ मो॰ बनर्जी: उन्होंने बताया है कि वहाँ के कम्यनलिस्ट--

in Gularat (C. A)

श्री समर गृहा (कन्टाई): बादशाह खाँ का नाम नहीं लेना चाहिये इस कन्टोवर्सी में।

If anybody makes use of the name of this great man, it would be an insult to the whole House and to the whole nation.

श्री स० मो० बनर्जी: मैं नाम नहीं ले रहा हं। फिरकापरस्ती को सत्य करने के लिए जो देश में हवा चल रही थी उसको बिगाडने में साम्प्रदायिकता में जो विश्वास करते हैं, वे एक तरफ थे. फिरकापरस्त एक तरफ थे और साथ ही साथ सी० आई० ए० के एजेन्ट भी थे। हमारे मित्र सोंधी जी नाराज हो गए हैं। उन्होंने कहा है कि फारेन हैंड इसके पीछे था। मैं भी कहता है कि फारेन हैंड था। इम्पीरिय-लिस्ट फोर्सिस के एजेन्ट और इसरी तरफ फिर-का परस्त लोग थे। उनका मकसद यह था कि देश में ऐसी परिस्थित पैदा की जाए कि भारत सरकार जो रबात कान्फ्रेंस में जाना चाहती है उसको बदनाम किया जाए। पाकिस्तान और दूसरे देश उसका मह काला करें और उनसे कहने का मौका मिले कि अपने देश में लोगों की हत्या करके यहाँ पर मुसलमानों की रहन-माई करने के लिए ये आए हैं। मैं जानना चाहता हं कि सैंटल एजेंसी द्वारा इसकी क्या इनक्वायरी कराई गई है और क्या आप एक इनवैस्टीगेशन कमिशन बिठायेंगे ? मैं इस बात की ताईद करता है कि सुप्रीम कोर्टका जज इसका चेयरमैन हो। ऐसी व्यवस्थाभी की जानी चाहिए कि गवाहियाँ देने के लिए बिना किसी डर के लोग उसके सामने आएँ।ऐ**से** लोग हैं फिरकापरस्त जो यह चाहते हैं कि एक तरफ तो अमन रहे लेकिन दूसरी तरफ फिरकापरस्ती आग सुलगती रहे । लोग गवाहों को आने नहीं देंगे और जो गवाहियाँ देना चाहते हैं वे नहीं दे सकेंगे। इस वास्ते लोग निर्भीक होकर गवाहियाँ दे सकें इसकी व्यवस्था आप करायेंगे। क्या सैंटल एजैन्सी से

इनवैस्टीगेशन कराने के बाद एक किमशन जिसका चेयरमैन सुप्रीम कोर्ट का जज हो, उसकी स्थापना आप करेंगे ताकि लोगों में विश्वास की भावना पैदा हो ? अगर ऐसा नहीं किया गया तो लोगों का विश्वास सरकार से हट जायगा और वे कहेंगे कि अकलियतों की हिकाजत आप नहीं करना चाहते हैं।

SHRI Y. B. CHAVAN: Sir, the hon. Member has not asked any new question. He has tried to repeat what other Members have said. He has mentioned...

SHRI S. M. BANERJEE: Did you get it investigated by central investigation agency? There was a hand of CIA.

MR. SPEAKER: Please sit down.

SHRI Y. B. CHAVAN: As to what happend in Ahmedabad can be found out by two Methods. One was a report from the Gujarat Government and the other by having an objective judicial inquiry. Whatever information we had from Gujarat Government I have placed it before the House. The other method has also been accepted.

SHRI S. M. BANERJEE: Kindly hear me. (Interruptions)

MR. SPEAKER: Mr. Hem Barua.

SHRI HEM BARUA (Mangaldai): Communal violence of any sort of violence wherever it might take place is most reprehensible because it disrupts our national life. At Jagatdal in West Bengal a similar communal rioting has taken place but the United Front Government of West Bengal has not ordered any inquiry. In that context, Sir. (Intetruptions). The State Government of Gujarat has ordered an investigation into the communal riots. We must know the basic In the context of this, may I know whether it is a fact that the Prime Minister has said that the debacle or controversy at Rabat could have been avoided if there had not been any communal trouble in Ahmedabad. May I know in that context whether when the unanimous invitation was extended to India by the nations meeting in a conference at Rabat, Ahmedabad did not exist? Ahmedabad very much existed as far as l know. Whether a great man as Shri Jaya Prakash Narayan has said...

SHRI S.M. BANERJEE: Shri Jaya Prakash Narayan is too great a man. Don't quote him.

13 hrs.

SHRI HEM BARUA: So great a man as Shri Jaya Prakash Narayan has said that a foreign agency is taking a hand and they were responsible for encouraging this communal trouble.

If so, may I know whether Government have succeeded in locating those foreign agents, and if they have succeeded in locating the foreign agents, whether they have taken any measures against them? May I also know whether the attention of Government has been drawn to the objection taken by the State Government of Gujarat to the utterances and statements of Shri M. Yunus Saleem who is a Deputy Minister in the Central Government?

SHRI Y. B. CHAVAN: As far as the inquiry is concerned, the hon. Member has said about foreign spies etc. All these inferences have been drawn by many people, but it is very difficult to go by these inferences...

SHRI HEM BARUA: Which inferences?

SHRIY. B. CHAVAN: The inferences as to whether there were foreign spies etc. These are some of the inferences that are drawn, because nobody has got any specific information. Naturally, when such things are mentioned, it is Government's duty to find out whether there are any elements of foreign intervention, and we shall certainly look into that matter.

As far as the other investigation matters are concerned, I would suggest to hon. Members that if they have got any specific information, it would be much better for them for the country and for everyone of us that they place this information before the inquiry

[Shri Y. B. Chavan]

commission so that they can go into this matter objectively.

India's Participation in

Rabat Conference (A.M.)

SHRI HEM BARUA: The hon, Minister has not replied to my question whether the Prime Minister had said yesterday that what happened at Rabat would not have been taken place if there had not been any trouble at Ahmedabad Secondly, I wanted to know whether the Government of Guiarat had taken objection to the utterances and statements of the Deputy Minister Shri M. Yunus Salcem

SHRI Y. B. CHAVAN: As far as the Rabat conference is concerned, it is true that the trouble had started there, but the detail led information was not available at that time.

As far as the Deputy Minister Shri M. Yunus Saleem is concerned, I think the Chief Minister wrote something about it to the Prime Minister here...

SOME HON, MEMBERS: You should have dismissed him

SHRI Y. B. CHAVAN: I think the Deputy Minister was there in his right. Where is the question of dismissing him? He was there in his right.

13.3 hrs

MOTION FOR ADJOURNMENT

INDIA'S PARTICIPATION IN ISLAMIC CONFERENCE AT RABAT

Mr. SPEAKER: I have to inform the House that I have received notices of a number of adjournment motions on various subjects, such as the Rabat Summit Conference, communal riots etc.

There are a number of motions on the Rabat Summit Conference, and the first one is in the name of Shri Piloo Mody.

He may ask for the leave of the House,

SHRI PILOO MODY (Godhra): I wish to seek the leave of the House to move my adjournment motion, which reads as follows:

The future of the Government οf India's ...

Ouestion of Privilege

SHRI RABI RAY (Puri): There is no future for them.

SHRI PILOO MODY: The future is very much linked with the failure.

The motion reads thus:

"The failure of the Government of India's foreign policy as is evidenced from the happenings at the Islamic Conference at Rabat by Government of India needlessly inviting humiliation of India being ejected from the Conference in an ignominous manner consequent upon the Government extracting a last-minute invitation."

MR. SPEAKER: Has the adjournment motion read out by Shri Piloo Mody the leave of the House?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): We oppose it.

MR. SPEAKER: Those who are in favour of leave being granted may kindly rise in their places. There are more than 50 members supporting this. Leave is granted. When should this motion be taken up?

SOME HON, MEMBERS: 4 O'clock.

MR. SPEAKER: Yes, it will be taken up at 4 O'clock today. As far as the other notices are concerned, they are all covered by this.

13.05 hour

OUESTION OF PRIVILEGE

MANHANDLING AND ARREST OF SHRIMATI TARKESHWARI SINHA-

MR. SPEAKER: There is a Motion of privilege given notice of by Shri Shri Chand